

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.04.2024** THROUGH VIDEO CONFERENCING

PRESENT:

**HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER TECHNICAL)**

IN THE MATTER OF : Daxen Agritech India Pvt. Ltd.
Vs
Daeshsan Trading India Pvt. Ltd.

MAIN PETITION NUMBER :TCP/111/IB/2017

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1853(CHE)2023, IA(IBC)/1842(CHE)2023

ORDER

IA(IBC)/1842(CHE)2023

Present: Ms. M.S. Elamathi, Ld. Counsel for the Applicant/Liquidator.
Shri. S. Rajendran, Liquidator in person.
Shri. V.V. Sivakumar, Ld. Counsel for the Respondent.

Ld. Counsel for the Respondent submits that though some details have been given by the Axis Bank but the details do not match with the details which have been sought for by the Liquidator/Applicant.

Ld. Counsel for the Respondent requests for time stating that he will convene a meeting in his chamber to reconcile.

Ld. Counsel for the Applicant submits that she has no objection.

Recording the above submissions, list this application for reply/report on **07.05.2024**.

IA(IBC)/1853(CHE)2023

Present: Ms. M.S. Elamathi, Ld. Counsel for the Applicant/Liquidator.
Shri. S. Rajendran, Liquidator in person.

This application has been filed for dissolution of the Corporate Debtor in liquidation.

List this application along with IA(IBC/1842(CHE)2023 on **07.05.2024** for hearing.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs